

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

**M.A. No. 13 of 2024 (SZ)**

**in**

**ORIGINAL APPLICATION. 162 OF 2021 (SZ)**

**IN THE MATTER OF :**

Tamil Nadu Generation and Distribution Corporation and Anr.

...Applicants and Respondent Nos. 9 & 10

Versus

Tribunal on its own motion Suo Motu

And Ors.

...Respondents/Applicant

**INDEX TO ADDITIONAL TYPED SET FILED BY APPLICANT**

<b>S No.</b>	<b>Date</b>	<b>Description</b>	<b>Annx.</b>	<b>Page No.</b>
1.	01.01.2014	Environmental Clearance Granted to the Applicant by MOEF	3	127
2.	07.01.2014	Environmental Clearance Granted to the Applicant by MOEF	4	132
3.	14.08.2018	Amendment of Environmental Clearance issued by MOEF	5	140
4.	01.02.2019	Extension of EC issued by MOEF for Ennore SEZ TPP	6	143
5.	09.04.2021	Extension of EC issued by MOEF for Ennore SEZ TPP	7	145
6.	20.11.2023	Letter issued by the Applicant to MOEF	8	148
7.	20.11.2023	Letter issued by TNSCZMA to the Applicant.	9	150

8.	15.05.2024	Letter issued by the Applicant to MOEF intimating deviation in Non-CRZ Area along with Annexure and acknowledgement of MOEF.	10	151
9.	08.08.2024	Email issued by Consultant to Applicant.	11	166

DATED AT CHENNAI ON THIS THE 16<sup>th</sup> DAY OF SEPTEMBER, 2024

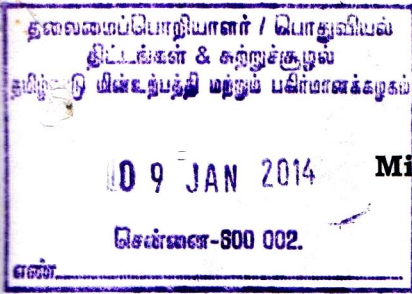


**M/s. S SARAVANAN  
E KARTHIKEYAN**

**COUNSEL FOR THE APPLICANT**

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F.No. 11-80/2011-IA.III

Government of India

Ministry of Environment & Forests  
(IA Division)Paryavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi - 110 003.

Dated: January 1, 2014

To,  
Chief Engineer (Projects),  
M/s Tamil Nadu Generation & Distribution Corp. Ltd.  
3<sup>rd</sup> Floor, Eastern Wing, NPKRR Maaligai,  
144, Anna Salai, Chennai - 600 002

Contact Person Details:  
Shri Er.R.Ganapathy Sankaran,

**Subject: CRZ Clearance for construction of coal conveyor and cooling water system for the proposed Ennore SEZ Super Thermal Power Station (2x800 MW) at Vayalur village, Pooneri Taluk, Thiruvallur District, Tamil Nadu by M/s Tamil Nadu Generation and Distribution Corporation Ltd. - Reg.**

This has reference to letter No: 15686/EC3/2011-2 dated 04.10.2011 from Principal Secretary, Environment & Forests Department, Tamil Nadu and your letters dated 27.06.2012 and 19.11.2013 seeking prior CRZ Clearance for the above project under the Coastal Regulation Zone (CRZ) Notification, 2011. The proposal has been appraised as per prescribed procedure in the light of provisions under the Coastal Regulation Zone Notification, 2011 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, recommendation of State Coastal Zone Management Authority, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 5<sup>th</sup> - 7<sup>th</sup> March, 2012 and 28<sup>th</sup> -30<sup>th</sup> October, 2013.

2. It is inter-alia, noted that the proposal involves construction of coal conveyor and cooling water system for the proposed Ennore SEZ Super Thermal Power Station (2x800 MW) coal based Thermal Power project at the existing ash pond area at Vayalur village, Pooneri Taluk, Thiruvallur District, Tamil Nadu. The project area is falling in R.S. No. 1,2,47/1 of Ennore village, R.S. No. 143 of Puzhuthivakkum village, R.S.No. 2042 of Vayalur village. TANGEDCO is presently having about 1100 acres of land in Vayalur Village in Thiruvallur District for ash dyke of existing NCTPS. Due to improved ash management, it is proposed to reclaim 500 acres of the above land for setting up the proposed power project of 2 x 800 MW. Coal will be transported from Ennore Port through 4.5 km long closed conduit coal conveyor. It is proposed to draw sea water through the intake facility at North Chennai Thermal Power Station stage -II and the water used for


cooling is proposed to discharge to the existing cooling water canal located at North Chennai Thermal Power Station. Water at 13,790 KL/hr will be drawn from the existing channel within the NCTPS complex. Cooling water - 10, 220 KL/hr will be discharged in the existing outlet channel. The intake and outfall pipe line length will be 4 km. The pipelines and the coal conveyor cross Buckingham canal through CRZ.

3. The IRS, Anna University has demarcated the HTL/LTL. The power plant site is beyond CRZ limit. The Tamil Nadu Coastal Zone Management Authority (TNCZMA) has recommended the project vide letter no. 15686/EC3/2011-2 dated 04.10.2011.

4. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of CRZ Clearance for the project. Accordingly, the Ministry hereby accords necessary CRZ Clearance for the above project as per the provisions of Coastal Regulation Zone Notification, 2011, subject to strict compliance of the terms and conditions as follows:

5. **SPECIFIC CONDITIONS:**

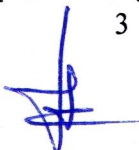
- (i) "Consent for Establishment" shall be obtained from State Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
- (ii) The temperature of outfall will be about 3.3 C higher than ambient conditions, the salinity will be 1.53 g/l at outfall.
- (iii) All the conditions/recommendations stipulated by the Tamil Nadu Coastal Zone Management Authority (TNCZMA) of letter no.15686/EC3/2011-2 dated 04.10.2011, shall be complied with.
- (iv) The coal will be transported from Ennore Port through closed conduit coal conveyor of 4.5 km.
- (v) The conveyor route shall not pass through any habitation as presented and assured before the committee.
- (vi) Explore to develop Green belt along the conveyor.
- (vii) The marine discharge shall meet the norms of Environment (Protection) Rules, 1986 and its amendments.
- (viii) Periodical monitoring of the sea water at the discharge point shall be done and report be submitted along with the six monthly monitoring reports.



- (ix) The proponent shall submit Bank Guarantee to the PCB for the amount to be fixed by the SPCB so as to impose accountability to meet the standards.
- (x) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to MoEF along with half yearly compliance report to MoEF-RO.
- (xi) Construction activity shall be carried out strictly as per the provisions of CRZ Notification, 2011. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
- (xii) The project shall be executed in such a manner that there shall not be any disturbance to the fishing activity.
- (xiii) It shall be ensured that there is no displacement of people, houses or fishing activity as a result of the project.
- (xiv) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (xv) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.

**6. GENERAL CONDITIONS:**

- (i) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.
- (ii) Full support shall be extended to the officers of this Ministry/ Regional Office at Bengaluru by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- (iii) A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Bengaluru regarding the implementation of the stipulated conditions.
- (iv) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the



existing ones, if necessary in the interest of environment and the same shall be complied with.

- (v) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.
- (vi) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.
- (vii) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- (viii) A copy of the clearance letter shall be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been made received while processing the proposal.
- (ix) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

7. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bengaluru.


10. This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

11. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.
12. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
14. The proponent shall upload the status of compliance of the stipulated Clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
15. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of Clearance conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

  
(Lalit Kapur)  
Director (IA-III)

Copy to:

1. The Secretary, Environment & Forests Department, Govt. of Tamil Nadu, Saint Geroge Port, Chennai.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110 032.
3. The Chairman, Tamil Nadu Coastal Zone Management Authority and Principal Secretary, Govt. of Tamil Nadu, Environment and Forests (EC.3) Department, Secretariat, Chennai - 9.
4. The Chairman, Tamil Nadu State Pollution Control Board, Chennai.
5. The Director, Environment Department, Govt. of Tamil Nadu, Chennai.
6. The CCF, Regional Office, Ministry of Environment & Forests(SZ), Kendriya Sadan, IV<sup>th</sup> floor, E&F wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore - 560 034.
7. Guard File.
8. Monitoring File.

  
(Lalit Kapur)  
Director (IA-III)

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Annexure 4

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SPEED POST

CE/C/P&E

J 13012/36/2010-IA.II (T)

Government of India

Ministry of Environment & Forests



सत्यमेव जयते

Ph: 011-2436 4067  
e-mail: sarojmoef@yahoo.com  
Paryavaran Bhawan  
CGO Complex, Lodi Road  
New Delhi-110 003  
Dated: January 7, 2014

To

M/s TANGEDCO (Tamil Nadu Electricity Board),  
5<sup>th</sup> Floor, Western Wing,  
NPKRR Maligai, 144, Anna Salai,  
Chennai- 600 002.

AEL/CE/EnC  
18.1.14

A  
18/1/14

**Sub: 2x800 MW Ennore SEZ Supercritical Imported Coal based Thermal Power Plant by M/s TANGEDCO at Village Vayalur, in Ponneri Taluk, in District Thiruvallur, in Tamil Nadu. - reg. Environmental Clearance.**

Sir,

The undersigned is directed to refer to your letters dated 26.03.2012, 27.03.2012, 30.06.2012 and 16.07.2012 on the subject mentioned above. The Ministry of Environment & Forests has examined the application.

2. It is noted that the proposal is for setting up of 2x800 MW Ennore SEZ Supercritical Imported Coal based Thermal Power Plant by M/s TANGEDCO at Village Vayalur, in Ponneri Taluk, in District Thiruvallur, in Tamil Nadu. The proposed plant will be established in the existing ash dyke of M/s North Chennai Thermal Power Station (NCTPS). Land requirement will be 500 acres out of which 130 acres will be developed under green belt. About 40 acres of area will be used for external corridor including sea water and coal conveyor. The co-ordinates of the site are located within Latitude 13°17'02" N to 13°17'57.3" N and Longitude 80°18'07"E to 80°19'05.5" E. Imported Coal requirement will be 4.29 MTPA, which will be obtained from Indonesia. MoU has been signed with M/s MMTC Ltd., New Delhi on 23.06.2012 for supply of Coal. Ash and sulphur contents in imported coal will be 12% and 0.7-0.8% respectively. About 0.412 MTPA of fly ash and 0.103 MTPA of bottom ash will be generated. Fly ash generated shall be proposed to use for Cement Industry. Twin-flue Stack of 275m shall be provided. Water requirement will be 14,545 m<sup>3</sup>/hr (755 m<sup>3</sup>/hr raw water + 13,790 m<sup>3</sup>/hr cooling water from sea), which will be met from existing intake of M/s North Chennai Thermal Power Station. Discharge will be also through outlet of M/s NCTPS system. Coal will be imported through Ennore Port from where it will be transported through pipe conveyor to the TPP site. There are no national parks, wildlife sanctuaries, heritage sites,

tiger/biosphere reserves etc. within 10 km of the project site. Public Hearing was held on 23.02.2011. Cost of the project will be Rs.9180.0 Crores.

3. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated September 14, 2006.

4. Based on the information submitted by you, as at Para 2 above and others and presentations made before the Expert Appraisal Committee (Thermal Power) in its 50<sup>th</sup> Meeting held during June 25-26, 2012 by you and your consultant viz. M/s Ramky Enviro Engineers Ltd., Hyderabad, and in the 1<sup>st</sup> Meeting of the re-constituted Expert Appraisal Committee (Thermal Power) held during September 19-20, 2013, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA notification dated September 14, 2006, subject to the compliance of the following Specific and General conditions:

**A. Specific Conditions:**

- (i) Vision document specifying prospective plan for the site shall be formulated and submitted to the Regional Office of the Ministry within **six months**.
- (ii) Harnessing solar power within the premises of the plant particularly at available roof tops shall be undertaken and status of implementation shall be submitted periodically to the Regional Office of the Ministry.
- (iii) No transportation of imported coal by road shall be permitted.
- (iv) Sulphur and ash contents in the coal to be used in the project shall not exceed 0.7 % and 12 % respectively at any given time. In case of variation of coal quality at any point of time, fresh reference shall be made to the Ministry for suitable amendments to environmental clearance condition wherever necessary.
- (v) Bi-flue stack of 275 m height shall be provided with continuous online monitoring equipments for SO<sub>x</sub>, NO<sub>x</sub> and Particulate Matter (PM<sub>2.5</sub> & PM<sub>10</sub>). Exit velocity of flue gases shall not be less than 22 m/sec. Mercury emissions from stack shall also be monitored on periodic basis.
- (vi) FGD shall be installed for both the units of 800 MW each.
- (vii) High Efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission from the proposed plant does not exceed 50 mg/Nm<sup>3</sup>.

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- (viii) Adequate dust extraction system such as cyclones/ bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
- (ix) Utilisation of 100% Fly Ash generated shall be made from **day one** of operation of the plant. Status of implementation shall be reported to the Regional Office of the Ministry from time to time.
- (x) Fly ash shall not be used for agricultural purpose. No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of the mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board and implementation done in close co-ordination with the State Pollution Control Board.
- (xi) Fly ash shall be collected in dry form and storage facility (silos) shall be provided. Unutilized fly ash shall be disposed off in the ash pond in the form of slurry form. Mercury and other heavy metals (As, Hg, Cr, Pb etc.) will be monitored in the bottom ash as also in the effluents emanating from the existing ash pond. No ash shall be disposed off in low lying area.
- (xii) Ash pond shall be lined with HDPE/LDPE lining or any other suitable impermeable media such that no leachate takes place at any point of time. Adequate safety measures shall also be implemented to protect the ash dyke from getting breached.
- (xiii) Fugitive emission of fly ash (dry or wet) shall be controlled such that no agricultural or non-agricultural land is affected. Damage to any land shall be mitigated and suitable compensation provided in consultation with the local Panchayat.
- (xiv) A long term study of radio activity and heavy metals contents on coal to be used shall be carried out through a reputed institute. Thereafter mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal and fly ash (including bottom ash) shall be put in place.
- (xv) Continuous monitoring for heavy metals in and around the existing ash pond area shall be immediately carried out by reputed institutes like IIT, Chennai.
- (xvi) No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the setting up / operation of the power plant.

- (xvii) COC of atleast 1.3 shall be adopted.
- (xviii) A well designed rain water harvesting system shall be put in place which shall comprise of rain water collection from the built up and open area in the plant premises. Action plan and road map for implementation shall be submitted to the Regional Office of Ministry.
- (xix) Hydrogeology of the area shall be reviewed annually from an institute/ organization of repute to assess impact of surface water and ground regime (especially around ash dyke). In case any deterioration is observed specific mitigation measures shall be undertaken and reports/ data of water quality monitored regularly and maintained shall be submitted to the Regional Office of the Ministry.
- (xx) Waste water generated from the plant shall be treated before discharge to comply limits prescribed by the SPCB/CPCB.
- (xxi) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (xxii) Green Belt consisting of three tiers of plantations of native species around plant and at least 50 m width shall be raised. Wherever 50 m width is not feasible a 20 m width shall be raised and adequate justification shall be submitted to the Ministry. Tree density shall not less than 2500 per ha with survival rate not less than 80 %.
- (xxiii) A common **Green Endowment Fund** shall be created and the interest earned out of it shall be used for the development and management of green cover of the area.
- (xxiv) The project proponent shall also adequately contribute in the development of the neighbouring villages. Special package with implementation schedule for free potable drinking water supply in the nearby villages and schools shall be undertaken in a time bound manner.
- (xxv) An amount of Rs 37.00 Crores shall be earmarked as one time capital cost for CSR programme. Subsequently a recurring expenditure of Rs 7.40 Crores per annum till the life of the plant shall be earmarked as recurring expenditure for CSR activities. Details of the activities to be undertaken shall be submitted within one month of the issue of this letter along with road map for implementation.
- (xxvi) CSR scheme should address Public Hearing issues and shall be undertaken based on need based assessment in and around the villages within 5.0 km of the site and in constant consultation with

the village Panchayat and the District Administration. As part of CSR prior identification of local employable youth and eventual employment in the project after imparting relevant training shall be also undertaken. Development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. Company shall provide separate budget for community development activities and income generating programmes. Vocational training programme for possible self employment and jobs shall be imparted to identify villagers free of cost.

- (xxvii) It shall be ensured that in-built monitoring mechanism for the CSR schemes identified is in place and annual social audit shall be got done from the nearest government institute of repute in the region. The project proponent shall also submit the status of implementation of the scheme from time to time.
- (xxviii) An Environmental Cell shall be created at the project site itself and shall be headed by an officer of the company of appropriate seniority and qualification. It shall be ensured that the head of the Cell shall directly report to the Head of the Organization.

**B. General Conditions:**

- (i) The treated effluents conforming to the prescribed standards only shall be re-circulated and reused within the plant. Arrangements shall be made that effluents and storm water do not get mixed.
- (ii) A sewage treatment plant shall be provided (as applicable) and the treated sewage shall be used for raising greenbelt/plantation.
- (iii) Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires in coal yard, especially during summer season. Copy of these measures with full details along with location plant layout shall be submitted to the Ministry as well as to the Regional Office of the Ministry.
- (iv) Storage facilities for auxiliary liquid fuel such as LDO/ HFO/LSHS shall be made in the plant area in consultation with Department of Explosives, Nagpur. Sulphur content in the liquid fuel will not exceed 0.5%. Disaster Management Plan shall be prepared to meet any eventuality in case of an accident taking place due to storage of oil.
- (v) First Aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
- (vi) Noise levels emanating from turbines shall be so controlled such that the noise in the work zone shall be limited to 85 dB(A) from source. For people working in the high noise area, requisite personal protective equipment like earplugs/ear muffs etc. shall be provided.

Workers engaged in noisy areas such as turbine area, air compressors etc shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non noisy/less noisy areas.

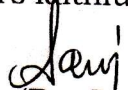
- (vii) Regular monitoring of ambient air ground level concentration of SO<sub>2</sub>, NO<sub>x</sub>, PM<sub>2.5</sub> & PM<sub>10</sub> and Hg shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Periodic reports shall be submitted to the Regional Office of this Ministry. The data shall also be put on the website of the company.
- (viii) Provision shall be made for the housing of construction labour (as applicable) within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (ix) The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned within seven days from the date of this clearance letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>.
- (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, urban local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xi) The proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM (PM<sub>2.5</sub> & PM<sub>10</sub>), SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) shall be displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The environment statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the

Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of the Ministry by e-mail.

- (xiii) **The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment and Forests, its Regional Office, Central Pollution Control Board and State Pollution Control Board. The project proponent shall upload the status of compliance of the environmental clearance conditions on their website and update the same periodically and simultaneously send the same by e-mail to the Regional Office, Ministry of Environment and Forests.**
- (xiv) Regional Office of the Ministry of Environment & Forests will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring. Project proponent will up-load the compliance status in their website and up-date the same from time to time at least six monthly basis. **Criteria pollutants levels including NO<sub>x</sub> (from stack & ambient air) shall be displayed at the main gate of the power plant.**
- (xv) Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.
- (xvi) The project authorities shall inform the Regional Office as well as the Ministry regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.
- (xvii) Full cooperation shall be extended to the Scientists/Officers from the Ministry / Regional Office of the Ministry / CPCB/ SPCB who would be monitoring the compliance of environmental status.
5. The Ministry of Environment and Forests reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the Ministry. The Ministry may also impose additional environmental conditions or modify the existing ones, if necessary.

6. The environmental clearance accorded **shall be valid for a period of 5 years** from the date of issue of this letter to start operations by the power plant.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
8. In case of any deviation or alteration in the project proposed including coal transportation system from those submitted to this Ministry for clearance, a fresh reference should be made to the Ministry to assess the adequacy of the condition(s) imposed and to add additional environmental protection measures required, if any.
9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and its amendments, the Public Liability Insurance Act, 1991 and its amendments.
10. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,

  
(Dr. Saroj)  
Scientist 'F'

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.
2. The Secretary (Environment), Environment Department, Government of Tamil Nadu.
3. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
4. The Chairman, Tamil Nadu State Pollution Control Board, No. 76, Mount Road, Mount Salai, Guindy, Chennai - 600 032
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi- 110032.
6. The Chief Conservator of Forests, Regional Office (SZ), Kendriya Sadan, 4<sup>th</sup> Floor E&F Wings 17<sup>th</sup> Main Road, 1 Block, Koranmangala, Bangalore -560 034.
7. The District Collector, Thiruvallur District, Govt. of Tamil Nadu.
8. Guard file.

(Dr. Saroj)  
Scientist 'F'



**No. J-13012/36/2010-IA-II(T)**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**

3<sup>rd</sup> Floor, Vayu Block,  
 Indira Paryavaran Bhawan, Jor Bagh Road,  
 Aliganj, New Delhi-110003

Dated: 14.08.2018

To

**The Chief Engineer (Projects)**

M/s Tamil Nadu Generation and Distribution Corporation Ltd. (TANGEDCO)  
 5<sup>th</sup> Floor, Western Wing, NPKRR Maaligai,  
 144, Anna Salai, Chennai-2.

**Sub: 2x800 MW Power Generation Ennore SEZ coal based Thermal Power Project, Village Vayalur, Ponneri Taluk, Tiruvallur District, Tamil Nadu by M/s TANGEDCO- reg. amendment in EC.**

Sir,

The undersigned is directed to refer to your online application No. **IA/TN/THE/10506/2010** dated 8.6.2018 on the above subject.

2. It has been noted that you have requested for an amendment in Environmental Clearance for reducing the size of the units from 2x800 MW to 2x660 MW. It has been noted that Environmental Clearance has been issued for 2x800 MW Ennore Supercritical Imported Coal based Thermal Power Plant vide Ministry's letter dated 07.01.2014. It has also been noted that the CRZ Clearance was also obtained for the proposed foreshore facilities (Coal conveyor and cooling /coolant water pipe lines) of the proposed project vide Ministry's F.No.11-80/2011-IA.III, dated 01.01.2014.

3. It has been informed by you that TANGEDCO has adopted the capacity of units as 2x660 MW instead of 2x800 MW to have uniformity in unit size and spare management for the captioned power project while calling tenders. In order to establish the Project under single EPC (Engineering-Procurement-Construction) cum Debt Financing Basis, TANGEDCO floated International Competitive Bidding. The project was awarded to the lowest Bidder M/s BHEL on 27.09.2014, and the work was commenced on 09.10.2014. Subsequently a competitive firm of EPC tender has filed a case twice in the Hon'ble High court of Madras to cancel the award to M/s BHEL and requested to award the EPC contract to them. After hearing the case Hon'ble High Court of Tamil Nadu issued judgment in favour of TANGEDCO on 07.04.2015 and 18.10.2016 respectively. The work by M/s BHEL was held up for more than 2 years due to cases pending before Hon'ble High Court. On receipt of final verdict from the Hon'ble Supreme court, M/s BHEL again commenced the work on 19.10.2016 and works in various fronts are under progress.

4. It has also been informed by you that the reduction in unit size of the proposed project involves reduction in both consumption of resources and pollution level from the proposed power plant. The time schedule for completion of power project is 42 months

from LOI and expected to achieve COD by 2019-20. A comparative statement of 2x800 MW and 2x660 MW details the same as follows:

S.No.	Description	Requirement for 2x800 MW	Requirement for 2x660 MW	Change
1	Land	500 acres	408 acres	Reduction in area of 92 acres
2	Water	17180 m <sup>3</sup> /h	12,950 m <sup>3</sup> /h	Reduction of water requirement 4230 m <sup>3</sup> /hr
3	Coal @ 85% PLF	4.549 MTPA	3.79 MTPA	Reduction in coal requirement 0.759 MTPA
4	Ash generation	0.364 MTPA	0.303 MTPA	Reduction in ash generation 0.061 MTPA
5	Project Cost	11,153 Crores	9,799.02 Crores	Reduction in project cost Rs.1354.11 Crores.
6	Gross Energy Generation @85% PLF	11,913.6 MU	9828.72 MU	Reduction in gross power generation 2084.88 MU


5. The proposal has been considered in the EAC (Thermal Power) in its 18<sup>th</sup> meeting held on 27.6.2018. In acceptance of the EAC recommendations and in view of the clarifications furnished by you, the Ministry hereby amends the Environmental Clearance dated 7.1.2014 for reducing the unit size from 2x800 MW to 2x660 MW, subject to following additional conditions:

- i. An area of 92 acres which shall be available after reduction in size of the units shall be utilised for raising greenbelt in addition to the greenbelt stipulated earlier.
- ii. Revised emission standards issued vide dated 07.12.2015 shall be achieved at the time of commissioning of the plant.
- iii. The capital CER budget shall be in line with Ministry's OM dated 1.5.2018 and the amount shall be spent in the surrounding villages in line with the Ministry's guidelines dated 1.5.2018.

6. All other conditions stipulated in the Ministry's even letter dated 7.1.2014 shall remain same as applicable.

This issues with the approval of the Competent Authority.

Yours faithfully,

  
**(Dr. S. Kerketta)**  
**Director, IA.I**

Copy to: -

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.
2. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi- 110032.
4. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Principal Secretary to Government, Environment and Forests Department, Government of Tamil Nadu, No.1, Jeenis Road, Panagal Building, Ground Floor, Saidapet, Chennai-600 015
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600 032.
7. The District Collector, Thiruvallur District, Govt. of Tamil Nadu, Thiruvallur Collector Office, Master Plan Complex, NH 205, Tiruvallur, Tamil Nadu 602001.
8. Guard file/Monitoring file.
9. Website of MoEF&CC.

  
**(Dr. S. Kerketta)**  
**Director, IA.I**



**No. J-13012/36/2010-IA-II(T)**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**

3<sup>rd</sup> Floor, Vayu Block,  
 Indira Paryavaran Bhawan, Jor Bagh Road,  
 Aliganj, New Delhi-110003

Dated: 01.02.2019

०५

To

**The Chief Engineer (Projects)**

M/s Tamil Nadu Generation and Distribution Corporation Ltd. (TANGEDCO)  
 5<sup>th</sup> Floor, Western Wing, NPKRR Maaligai,  
 144, Anna Salai, Chennai-2.

**Sub: 2x660 MW Ennore SEZ Coal based Supercritical Thermal Power Project, Village Vayalur, Ponneri Taluk, Tiruvallur District, Tamil Nadu by M/s TANGEDCO- reg. extension of validity of EC.**

Sir,

The undersigned is directed to refer to your online application No. **IA/TN/THE/10506/2010** dated 6.12.2018 on the above subject.

2. It has been noted that you have requested for extension of validity of Environmental Clearance dated 7.1.2014 for a period of five years. It has been noted that Environmental Clearance has been issued for 2x800 MW Ennore Supercritical Imported Coal based Thermal Power Plant vide Ministry's letter dated 07.01.2014. Further, an amendment in the said Environmental Clearance for reducing the unit size from 2x800 MW to 2x660 MW has been issued vide Ministry's letter dated 14.8.2018.

3. It has been informed that the project activities were held up for more than 2 years due to pending court cases in Hon'ble High Court of Madras though EPC contract was awarded to M/s BHEL on 27.9.2014. After receipt of final verdict from Hon'ble Supreme Court, M/s BHEL has commenced the work on 19.10.2016 and construction activities at various fronts are under progress. It has been informed that the physical progress and financial progress of the project has been achieved by 20% and 40%, respectively.

4. It is to inform that the EC dated 7.1.2014 was originally valid for five years, i.e. till 6.1.2019. Further, the Ministry's Notifications vide S.O.1141 (E) dated 29.4.2015 and S.O.2944 dated 14.9.2016 stipulated the validity of EC as seven years instead of five years. Further, it may be extended by the regulatory authority concerned by a maximum period of three years if an application is made to the regulatory authority by the applicant within the validity period. The regulatory authority may also consult the Expert Appraisal Committee, as the case may be, for grant of such extension.

5. Further, the Ministry vide Office Memorandum dated 12.4.2016 clarified that the ECs which have not completed five years on the date of publication of Notification i.e. 29.4.2015, their validity will stand automatically extended to seven years.

SK

6. The Ministry has examined your application. In the present case, the EC was valid on the date of Notification dated 29.4.2015 and accordingly, the validity of the existing EC automatically get extended to seven years, i.e. till 6.1.2021.

7. In view of the above, **you are now requested to approach the Ministry at least three months before the expiry of seven years validity, i.e. before 6.1.2021 for further extension, if required.**

This issues with the approval of the Competent Authority.

Yours faithfully,



**(Dr. S. Kerketta)**  
**Director, IA.I**

Copy to: -

1. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34.
2. Guard file/Monitoring file.
3. Website of MoEF&CC.



**(Dr. S. Kerketta)**  
**Director, IA.I**

145

F. No. J-13012/36/2010-IA.II (T)

Government of India

Ministry of Environment, Forests and Climate Change

(IA Division)



SE/E/T&H	SE/C/PD&C
SE/E/Proj-I	SE/C/P&E ✓
SE/C/TP	SE/Mech.
FC/Project	
CE/Project-I	

2nd Floor, Vayu Block

Indira Paryavaran Bhawan

Jor Bagh Road, Aliganj

New Delhi - 110 003

Dated: 09th April, 2021

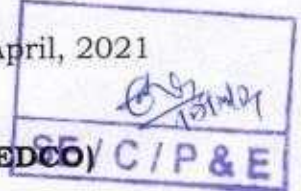
To,

The Chief Engineer / Projects - I

M/s Tamil Nadu Generation and Distribution Corporation (TANGEDCO)

5th Floor, Western Wing, NPKRR Maaligai

144, Anna Salai, Chennai - 600 002



**Sub: 2x660 MW Ennore SEZ Thermal Power Plant by M/s TANGEDCO at Vayalur Village, Ponneri Taluk, District Tiruvallur, Tamil Nadu - Extension of validity of Environmental Clearance - reg.**

Sir,

This has reference to your online application no. IA/TN/THE/173531/2020 on 16th September, 2020 for extension of validity of the Environmental Clearance dated 7th January, 2014.

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for grant of extension of validity of Environment Clearance dated 7th January, 2014 (i.e. till 6th January, 2014) and amendment dated 14th August, 2018 for change in project capacity i.e. from 2X800MW to 2X 660MW under the provisions of EIA Notification, 2006 and amendments therein.

3. Following are the details submitted by Project Proponent for the instant proposal.

- (i) The EC for establishing 2x800MW was granted by the Ministry on 7.1.2014. Public hearing for the project was conducted on 23.2.2012. The configuration has been changed to 2x660MW vide Ministry's amendment letter dated 14.8.2018.
- (ii) CRZ Clearance for coal pipe conveyor, cooling water and discharge pipelines under CRZ Notification, 2011, was granted by the Ministry on 1.1.2014 based on the TNCZMA recommendations dated 4.10.2011.
- (iii) The current time schedule for the completion of the power project is 2022-23. The works are progressing in a fast track basis to commission the project within the time schedule. Physical progress of around 45% and financial progress of 55% has been achieved.
- (iv) Considering slippages due to cyclones and Covid-19 lock down and other force majeure, commissioning of the project is delayed. Progress achieved so far for main plant is around 45%.
- (v) It is estimated that extension of validity of EC for 3 more years is essential to complete the project works including provision of FGD for compliance of latest environmental norms. vi. It is expected that all the works including pollution control measures require another 3 years to complete the project. The unit-1

and unit-2 are expected to commission by May 2022 and August 2022 including completion of FGD.

- (vi) Tender for installation of FGD is in process and it is expected that the work will be awarded for commencement by April 2021 and scheduled to be completed by August 2023.
- (vii) Environmental Clearance has been issued by MoEFCC for the project based on the submission that the existing ash dyke of NCTPS will be utilized for the bottom ash disposal, since, the captioned project itself is being developed over the abandoned primary ash pond of NCTPS.
- (viii) TANGEDCO has proposed augmentation of volume of the existing NCTPS Ash Dyke by raising 6 m under technical guidance of IIT Madras. After the above augmentation, the carrying capacity of Ash Dyke will increase to around 78,30,000 m<sup>3</sup>. The above work will be completed along with the completion of the captioned power project.
- (ix) The proposed augmentation of the ash pond will cater to the bottom ash disposal. Further bottom ash is being evacuated by Govt. departments and other agencies for filling purposes and for brick manufacturing. xi. Coordinates of ash pond are as below:

Point	Latitude	Longitude
A	13°17'5.63"N	80°18'45.43"E
B	13°15'51.87"N	80°18'31.97"E
C	13°15'54.08"N	80°18'24.54"E
D	13°17'12.30"N	80°18'6.42"E

- (x) TANGEDCO applied to Tamil Nadu Coastal Zone Management Authority on 08.10.2020 to issue recommendation for extension of CRZ Clearance 1.1.2014, separately for 3 years.
- (xi) Area of Green Belt proposed to be developed is 130 Acres. Around 10 Acres are already developed with suitable type plantation. It is submitted that around 40 Acres per Year will be developed as Green belt in the next 3 years within power plant before commissioning of the power plant. The selection of species for greenbelt will be based on the recommendations of District Forest Officer, Thiruvallur District

4. The Expert Appraisal Committee in its 4<sup>th</sup> Expert Appraisal Committee (Thermal Power) meeting held on 17<sup>th</sup> November, 2020, through Video Conferencing has recommended the proposal for grant of extension of validity of Environmental Clearance. The recommendations of the SCZMA were examined in CRZ Sector in the Ministry. Based on the recommendations of the EAC and in view of the recommendations of the SCZMA and information, clarifications and documents submitted by TANGEDCO, the Ministry of Environment, Forest and Climate Change hereby grants approval for extends the validity of the Environmental Clearance dated 7<sup>th</sup> January, 2014 & CRZ Clearance dated 1<sup>st</sup> January, 2014 for further 3 years i.e. up to 31.12.2023 in terms of the EIA Notification, 2006, as amended and CRZ Notification, 2011 read with amendment vide S.O. 1002 (E) dated 06.03.2018 and subject to compliance of following additional conditions:

- i. Flue-gas Desulphurisation (FGD) shall be installed and the progress (physical and financial) shall be submitted as part of compliance report.
- ii. The ash pond (about 353 acres) augmentation by increasing the dyke height by 6 m to accommodate additional & unutilised ash generated from 2x660 MW Ennore SEZ TPP shall have all adequate environmental and safety

a.i.d

measures such as HDPE liner, high concentration slurry disposal system, ash water recycling system, dyke stability measures, and minimum distance of 500 m from the water bodies.

- iii. The safety and structural stability of the ash pond is to be ascertained once in three years by reputed agency which has expertise in the field of geo-technical aspects, to avoid breaching as Ennore creek is less than 1 km from the said ash pond.
  - iv. Greenbelt consisting of three tiers of plantation of native species of at least 20 m width around the periphery of the ash pond (353 acres) shall be developed.
5. All other conditions stipulated in this Ministry's letter of even no. dated 7<sup>th</sup> January, 2014, amendment letter dated 14<sup>th</sup> August, 2018 and CRZ Clearance dated 1.01.2014 shall remain same.
6. This issues with the approval of the Competent Authority.

Yours faithfully,

*G.P.S.*  
*9.4.2021*

**(Yogendra Pal Singh)**  
**Scientist E**

Email Id: [yogendra78@nic.in](mailto:yogendra78@nic.in)

Telefax: 01124695365

**Copy to:**

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110 001.
2. The Chairman, Central Electricity Authority, Sewa Bhawan, R. K. Puram, New Delhi - 110 066.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032
4. The Additional Director General of Forests, Regional Office (SEZ), first and second floor, Handloom Export Promotion Council, 84, Cathedral Garden Road, Nungambakkam, Chennai - 600 034
5. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Fort Saint George, Secretariat, Chennai - 600 009
6. The Chairman, Tamil Nadu Pollution Control Board, No. 76, Mount Road, Mount Salai, Guindy, Chennai - 600 032
7. The District Collector, Tiruvallur District, First Floor, Collectorate, Tiruvallur - 602 001
8. Guard file/ Monitoring file
9. Website of MoEF&CC

*G.P.S.*  
*9.4.2021*

**(Yogendra Pal Singh)**  
**Scientist 'E'**



Powering Tamil Nadu's Progress...

From  
Er.B.Mohan,B.E.,  
Chief Engineer/Projects—I,  
TANGEDCO( A Successor entity of TNEB),  
5<sup>th</sup> Floor Western Wing, NPKRR Maaligai,  
144, Anna Salai, Chennai -2

To  
The Director,  
Ministry of Environment, Forests & Climate Change,  
IA Division II (Thermal),  
Indira Paryavaran Bhawan,  
Jor Bagh Road, Aliganj,  
New Delhi-110 003

Lr.No.CE/Pr-I/SE/C/P&E/EE/EMC-II/F.Ennore SEZ TPP/D.467/23, dt.20.11.2023

Sir,

Sub: TANGEDCO – Ennore SEZ TPP (2X660 MW) Validity of Environmental Clearance and CRZ Clearances –Intimation on continuation of works – Reg.

- Ref: 1. Environmental clearance MoEF Lr No.J-13012/36/2010-IA-II(T)  
dt 7.1.2014  
2. CRZ clearance F.No 11-80 / 2011 – IA.III Dt 1.1.2014  
3. Amendment in EC issued vide MoEF's Lr dt 14.08.2018  
4. Extension of Validity of EC issued by, MoEF Lr No.J-13012/36/2010-IA-II(T) dt 4.2.2019  
5. MoEF order for extension of EC&CRZ vide dt 9.4.2021  
6. MoEF & CC Gazette notification, dt. 18.01.2021

\*\*\*\*\*

TANGEDCO have obtained Environmental and CRZ clearance for Ennore SEZ TPP (2 X 800 MW) on 07.01.2014 and 01.01.2014 respectively with validity of 5

years Vide ref (1) & (2) cited above . For the convenience of spare Management, the sizes of the units are reduced from 2x800 MW to 2x660 MW. Necessary amendment in Environmental clearance for the reduced size of units was obtained from MoEF&CC/New Delhi on 14.08.2018 Vide ref (3) cited above.

In the mean time, the EPC contract for the captioned project was awarded to the lowest bidder M/s BHEL on 27.09.2014 and the work was commenced on 09.10.2014. Subsequent to the case filed by the competitive firm of EPC tender, the project works were stalled for more than two years and resumed on 19.10.2016 consequent to the final verdict came in favour of TANGEDCO on 18.10.2016 from Hon'ble Supreme Court of India.

Further, MoEF has recommended the Extension of validity of EC for 2 years vide ref (4) cited above and further 3 years up to 31.12.2023 vide ref (5) cited above.

Regarding present stage work around 65% of Project works have been completed and the balance work is under progress. The validity of the EC & CRZ Clearance is expiring on 31.12.2023 as 10 years will be completed on that date.

However, as per MoEF & CC notification, dt. 18.01.2021, "due to COVID-19 pandemic prevalent in India, for the all ongoing projects, validity period of E.C. shall not be counted from 01.04.2020 to 31.03.2021 for the purpose of calculation" Vide ref (6) cited above.

In this connection, it is informed that TANGEDCO shall continue to carry on with the project activities beyond 31.12.2023 for one more year and approach the Ministry for extension of E.C. cum CRZ clearance well before 31.12.2024, if required.

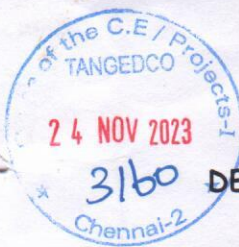
For kind information please.

Yours faithfully

  
Chief Engineer/Projects-I <sup>2/2</sup>  
TANGEDCO  
Chief Engineer/Projects-I  
TANGEDCO  
144, Annasalai, Chennai-600 002.



*Handwritten notes:*  
20/11/23  
Aseela  
etc



## Annexure 9

SE/E/T&H	SE/C/PD&C
SE/E/Proj-I	SE/C/P&E
SE/C/TP	SE/Mech.
FC/Project	

CE/Project-24/11/23

From  
Thiru Deepak S. Bilgi, I.F.S.,  
Member Secretary, TNSCZMA &  
Director, Department of Environment &  
Climate Change,  
Ground Floor, Panagal Building,  
Saidapet, Chennai 600 015

To  
The Chief Engineer / Projects-I,  
5<sup>th</sup> Floor, Wester Wing,  
TANGEDCO,  
NPKRR Maaligai,  
144, Anna Salai, Chennai - 600 002

EMC-I	EMC-II ✓
EE-	-
EA/CHD	APO/

24/11/23  
SE/C/P&E

Letter No. P1 / 897 / 2023 dated 20.11.2023

Sir / Madam,

Sub.: CRZ - Amendment in CRZ Clearance for the revised route alignment of Seawater Pipelines and Coal Pipe Conveyance System (Conveyance Corridor) of 2 x 660 MW Ennore SEZ coal-based Supercritical Thermal Power Project at Voyalur Village, Ponneri Taluk, Tiruvallur district by the Chief Engineer / Project-I, TANGEDCO, Chennai - Clearance requested under CRZ Notification, 2011 - Clarification requested - Reply - Regarding

Ref: Your letter No. CE/Prj-I/SE/C/P&E/EE/EMC-II/AEE/C/F.Ennore SEZ  
TPP/D.No.160/23, dated 17.11.2023

With reference to your letter cited, it is informed that in supersession of the CRZ Notification 2011, the MoEF&CC, GoI have issued a new CRZ Notification, 2019 dated 18.01.2019. However, the MoEF&CC, GoI on 07.06.2019, directed that "until the Coastal Zone Management Plans (CZMPs) of the coastal districts of States / Union Territories prepared and approved under the provisions of the CRZ Notification, 2011 are updated / revised under the provisions of the new CRZ Notification, 2019 issued vide GSR 37(E), dated 18.01.2019, the provisions of this new notification shall not apply and the provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ Clearances of development projects in the CRZ areas."

2) As the preparation of CZMP based on the CRZ Notification, 2019 is under progress, the CRZ Notification, 2011 is being followed in the State of Tamil Nadu at present.

Yours faithfully,

*D. S. J. Jeyaraj*  
21/11/23 P20

For Member Secretary, TNSCZMA &  
Director of Environment & Climate Change

Encl.: As above

*20/11/23*



Powering Tamil Nadu's Progress...

From  
Er.B.Mohan,B.E.,  
Chief Engineer/Projects—I,  
TANGEDCO (A Successor entity of TNEB),  
5<sup>th</sup> floor, Western wing,  
NPKRR Maaligai,  
144, Anna Salai, Chennai –2

To  
The Director/IA-I (Thermal Power project) &  
The Member Secretary,  
Thermal Project Sector,  
Ministry of Environment and Climate Change, Govt. of India, ,  
Indira Paryavaran Bhawan,  
Third Floor, Vayu Wing,  
Johrbagh Road, Aliganj,  
New Delhi-110003.

Lr.No.CE/Pr-1/SE/C/P&E/EE/EMC—II/AEE/C/F.Ennore SEZ TPP/D.325/24, dt. 15.05.2024

Sir,

Sub: TANGEDCO – Ennore SEZ TPP – 2 x 660 MW supercritical Thermal power project - Amendment in EC and CRZ Clearance for the revised sea water pipeline and Coal conveyor – Conveyance Corridor – Reg.

- Ref: 1) Environmental Clearance issued vide MOEF/GOI's Lr.No.J 13012/36/2010-IA.II (T) dated 07.01.2014  
2) CRZ Clearance issued vide MOEF/GOI's Lr. F.No.11-80/2011- IA.III, dated 01.01.2014  
3) Amendment in EC issued vide MOEF's Lr dt 14.308.2018  
4) Extension of validity issued by MOEF Lr NOJ-13012/36/2010-IA-II(T) dt 4.2.2019  
5) MOEF order for extension of EC&CRZ vide dt 9.4.2021  
6) MoEF & CC notification, dt. 18.01.2021

- 7) NGT final order dt 31.1.2022
- 8) CE/Pr-1/SE/C/P&E/ EE/EMC-II/AEE/C/F.Ennore SEZ TPP /D467/23  
dt. 20.11.2023
- 9) MoEF & CC office memorandum dt 11.04.22
- 10) MoEF & CC office memorandum dt 13.12.22
- 11) Minutes of 1<sup>st</sup> EAC meeting of MOEF&CC(Thermal committee) dt 16.10.2023
- 12) CE/Pr-1/SE/C/P&E/ EE/EMC-II/AEE/C/F.Ennore SEZ TPP /D480/23  
dt 28.11.2023

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This is with reference to Tamil Nadu Generation and Distribution corporation (TANGEDCO)'s project namely; 2 x 660 MW Supercritical Thermal Power Plant at Voyalur Village, Ponneri Taluk, Tiruvallur District, TamilNadu.

TANGEDCO has obtained prior Environmental Clearance (EC) for this project. You may kindly recollect that we had earlier submitted a revised route alignment proposal of the conveyance corridor for sea water pipeline and Coal conveyor associated with this project and has sought amendments in EC and CRZ. In the light of observations of the EAC, we have recast the proposal and annexed with this letter for your kind perusal. In this regard, we would like to submit the following:

- The crossing of Conveyance corridor in the CRZ area will be as per the originally approved route. The proposed revision in the route alignment of the conveyance corridor, consisting allied infrastructure such as the coal conveyor (pipe) and cooling water system, is essential due to technical infeasibility encountered in the previously approved route within the Non- Coastal Regulation Zone (CRZ) area. It is crucial to highlight that this alteration does not entail any incremental pollution or additional adverse environmental impacts compared to the prior environmental clearance obtained from MoEF&CC.
- We draw your attention to para 2(C) of the Office Memorandum No.IA3-22/10/2022-IA.III(E177258) dated,11.04.2022 of MOEF&CC wherein it is stated that any change in the configuration of the plant or activity during project execution, which does not alter the production capacity or increase pollution load, does not require prior environmental clearance. The proposed revision solely pertains to the route alignment of the conveyance corridor in non-CRZ zone and thus, does neither affect production capacity nor escalate pollution load.

- Furthermore, the revised route is proposed to be implemented in land under the possession of TANGEDCO, ensuring its feasibility. The utilization of pipe conveyor and closed belt conveyor system for coal transportation from the berth of Ennore port to the stack yard within the Ennore Special Economic Zone (SEZ) supercritical power project will significantly reduce dust pollution and vehicular emissions, thereby further mitigating environmental impacts.
- In alignment with our commitment to environmental stewardship, an Environmental Management Plan (EMP) has been developed and is actively implemented to address project activities during construction and operation phases. Additionally, an existing Environmental Monitoring Plan is in place to evaluate any changes in baseline environmental conditions and assess the effectiveness of the EMP.

Under the above circumstances, the proposal submitted with no deviation in the CRZ area and slight deviation in the non CRZ area intimated under 7(ii) C of OM dt 11.4.22 for Thermal power project may kindly be acknowledged and for kind consideration.

We assure you about our commitment to upholding environmental integrity by implementing the EMP in right earnest in a timely manner.

Enclosure: 1 No proposal



RECEIVED  
Ennore Section  
TANGEDCO  
Ennore Port of & Climate Change  
New Delhi-110003

Yours faithfully

Chief Engineer/Projects-I  
TANGEDCO

Copy submitted to Addl Secretary/Thermal/MOEF&CC/New Delhi for kind information  
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May 2024

Original Route  
Alignment of  
Conveyance corridor  
of the 2 x 660 MW  
Supercritical Thermal  
power plant at  
Voyalur village,  
Tiruvallur District,  
TAMILNADU with  
slight deviation and  
intimation Under  
para 7 (ii) of EIA  
Notification, 2006



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## Table of Contents

<b>1</b>	<b>Introduction .....</b>	<b>2</b>
<b>2</b>	<b>Project Description.....</b>	<b>4</b>
2.1	<i>Brief about the Project.....</i>	6
2.2	<i>Land Ownership details of Conveyance corridor.....</i>	7
2.3	<i>Summary of Proposed Developments.....</i>	8
2.4	<i>Need of the Project.....</i>	8
2.5	<i>Project Benefits .....</i>	9
2.6	<i>Physical infrastructure .....</i>	9
2.7	<i>Social infrastructure .....</i>	9
2.8	<i>Environmental benefits.....</i>	10
<b>3</b>	<b>Summary ,Conclusion and prayer.....</b>	<b>10</b>

## 1 Introduction

Tamil Nadu Electricity Board (TNEB) owned by the Government of Tamil Nadu, established on 1<sup>st</sup> July 1957 has remained the energy provider and distributor throughout the years. Later, the government has extended the electrical network throughout the state. During 2008, the Tamil Nadu government agreed in principle for reorganizing TNEB through the formation of a holding company TNEB Ltd. (a state-owned Public Sector) and two subsidiary companies, namely Tamil Nadu Generation and Distribution Corporation Ltd (TANGEDCO) and Tamil Nadu Transmission Corporation Ltd (TANTRANSCO).

This Report of the Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) is prepared for intimating the MoEF&CC about a slight change in alignment of the conveyance corridor in non CRZ area containing the coal conveyor system and cooling water system under para 7(ii) of EIA notification 2006 for the 2x660 MW Ennore SEZ Coal-based Supercritical Thermal Power Plant (STPP) at Voyalur Village, Ponneri Taluk, Tiruvallur District, Tamil Nadu.

This proposal is with reference to the prior environmental clearance (EC) for the 2x660 MW Ennore SEZ Coal-based Supercritical Thermal Power Plant. The MoEFCC, vide its letter no. J-13012/36/2010-IA II (T) dated 09.04.2021 has extended validity of the EC up to 31.12.2023, which stands extended automatically up to 31.12.2024 factoring 1 year extension permissible for Covid pandemic from 1.4.20 to 31.3.21 as per GOI notification dated 18.1.2021 and Hon'ble NGT judgment on original application (OA) No. 162 of 2021 (SZ), which was Judgment Pronounced on 31<sup>st</sup> January 2022.

TANGEDCO had adopted a different route adjacent to the approved alignment of the conveyance corridor which was considered essential owing to field requirement compounded with technical necessity. During the construction of this altered route, an original application No 162 of 2021 (SZ) was taken as a suo motu case by Hon'ble NGT (SZ) based on a News paper Report. A committee was constituted at the instance of the Hon'ble NGT, The committee visited the site and submitted its report to the NGT. Based on the recommendations of the Committee, works have been stopped forthwith.

Simultaneously, the constructed structures in the water crossing of (Kosasthalaiyar River) have been removed.

In line with the directions of NGT; MoEF & CC was approached to issue amendment in EC & CRZ clearance for the revised alignment of conveyance corridor along with the requisite recommendation of the State CRZMA. This was considered by the designated EAC on 16.10.2023. The proposal was delineated and explained threadbare before the EAC and the justification for the alteration in the route was presented. Accordingly, we prayed for the necessary amendment in the EC/CRZ approval. It is worth mentioning that in a project of its size and magnitude, such deviations happen which are governed by ground reality and technological requirements. However, EAC has expressed the view that it was a violation and asked to apply for fresh TOR under violation category as per CRZ regulations 2019 and EIA notification 2006.

It bears recall that Tamil Nadu state is still following CRZ regulations 2011. TANGEDCO has, therefore, applied for reconsideration of the matter and issue amendment in EC & CRZ clearance for the revised alignment of pipe conveyor system and cooling water system as per OM dated 19.02.2021 of MoEF & CC.

In the meantime, process of applying under violation category has also been stayed by the Hon'ble SC in a recent Order.

In view of the aforesaid developments, TANGEDCO has conducted fresh alignment survey on ground and decided fall back on the approved alignment as per EC in the CRZ area. However, due to some feasibility issue, it has decided to adopt an alternate route in the Non CRZ area. Therefore, the alignment of the Conveyance Corridor in CRZ area will be as per the route as proposed and approved in the EC, till Kosasthalaiyar River crossing and will not have any deviation. Once the conveyance corridor crosses the Kosasthalaiyar River, TANGEDCO will adopt an alternate route in the Non CRZ area which is under its own / leased possession. **TANGEDCO wishes to inform that the corridor routes are carried out as per the previously approved alignment along the CRZ region and with minor modification will be taken up only in the non CRZ region.**

Thus, the current proposal is to carry out the construction of conveyance corridor with minor changes in the route alignment in the non CRZ areas and making intimation under para 7 (ii) of the EIA Notification 2006 and para 2 (c) of OM dated 11.04.2022 of MoEF & CC.

## 2 Project Description

As presented in section 1, the present proposal is for seeking amendment in the EC and CRZ Clearance of the 2 X 660MW Ennore SEZ Supercritical Thermal power project for the route alignment of conveyance corridor consisting of the coal pipe/belt conveyor and cooling water system in the non-CRZ area.

- The intake pipelines for the cooling water system runs from the pump house (13°15'42.32"N, 80°19'47.27"E) of the seawater intake from the forebay of NCTPS Stage II to the 2 X 660MW Ennore SEZ STPP and
- The blow down/outfall pipeline will run from the Ennore SEZ STPP plant to the seal well discharge (13°15'35.21"N, 80°19'39.60"E) of NCTPS Stage I.
- The coal conveyors run from KPL Port's CB 3 (13°15'33.57"N, 80°20'17.79"E) to the crusher house/unit (13°17'13.94"N, 80°18'46.36"E) in Ennore SEZ STPP.
- The above mentioned three components (Coal conveyor, Intake Pipelines and outfall pipeline) run parallel as per MOEF&CC approval.

**Figure 2-1 Approved Route as per the Earlier EC**

# 159

Report on Route Alignment of Conveyance corridor of the 2 x 660 MW Supercritical Thermal power plant at Voyalur village, Tiruvallur District, TAMILNADU



Based on revised alignment,

- Total length of Conveyor system from Coal Berth 3 to Crusher house – 4840.260 m
- Total length of Intake pipelines from Pump house to Crusher house – 3897.662 m
- Total length of blow down pipe from Discharge point to Crusher house - 3985.554 m

**Figure 2-2 Proposed Change in route alignment**



## 2.1 Brief about the Project

The proposed project is "Route Alignment of Conveyance corridor of the 2 x 660 MW Supercritical thermal power plant at Voyalur village, Ponneri Taluk, Tiruvallur District, TAMILNADU" which falls under Item no. 1(d) i.e., Thermal Power plants as per the EIA notification, September 14, 2006 (and its subsequent amendments), it is to be treated as Category 'A' Project and needs to obtain the prior Environmental Clearance from MoEF&CC, New Delhi. The project proposal has been applied as per para 7(ii) of EIA notification amendment dated 11.04.2022 by MoEF& CC. Because, the proposed project with minor alteration in pipe route (which is outside the main power plant) does not pose any incremental pollution or cause any additional impact with respect to prior environmental clearance obtained from the MoEF&CC. This is merely a minor change in route of the Conveyance corridor consisting of Coal Conveyor (Pipe) and Cooling water system in the non-CRZ area. As we have emphasized,

this change in route alignment is found necessary due to the lack of technical feasibility in the already approved route as per the CRZ Clearance obtained vide letter F.No. 11-80/2011-IA.III dated 01-01-2014.

According to para 2 (C) of the OM issued on EIA vide File No. IA3-22/10/2022-IA.III (E 177258), where in it is stated as below:

***"C. Any change in configuration of the plant or activity from the EC conditions during execution of the project, shall not require prior EC, if there is no change in production capacity and there is no increase in pollution load."***

As per the above clause, the proposed project does not involve any change in production capacity since the configuration change is only for the route alignment of the Conveyance Corridor. The revised route is also proposed to carry out in the land under the possession of TANGEDCO thus, making it viable. There will also be no increase in pollution load as the Conveyor system: Pipe conveyor system and closed belt conveyor system that are used to transport coal from berth of Ennore port to the stack yard inside the Ennore SEZ supercritical power plant will significantly reduce dust otherwise incurred due to the use of open conveyors or via truck transport. This reduces dust pollution from all the vehicle movement and effective utilization of natural resource. Comparatively lesser vehicular emissions due to deployment of conveyor systems is envisaged acting as environmental benefit

## 2.2 Land Ownership details of Conveyance corridor

Land ownership of the revised route falls in 1. Kamarajar Port Ltd. 2. PWD (water crossing area), 3. TIDCO (TPIPL) and 4. TANGEDCO. The Land ownership details from Coal Berth 3 to crusher house is given below,

1. RoW permission for TANGEDCO to construct and operate conveyance corridor over TIDCO (TPIPL) land for 30 years from 2019 letter dated, 12.02.2020 – **Annexure 2.**
2. RoW permission for TANGEDCO to construct and operate conveyance corridor over KPL land letter dated 17.07.2013 – **Annexure 3**
3. NoC for construction over Buckingham canal from PWD letter dated 10.03.2021 – **Annexure 4.**

4. PWD NoC Agreement dated – 26.04.2021 – **Annexure 5.**

## 2.3 Summary of Proposed Developments

The summary of project components is presented below,

Sl. No	Components	Description
1	Coal Conveyors	Pipe conveyors 2* No's of 600 mm diameter. @ 2 X 2000TPH capacity (Coal Conveyor = Belt + Pipe Conveyor)
2	Cooling water system	Intake pipeline (2 no's) of 1320 mm diameter Outfall pipeline (1 no) of 1534 mm diameter  <b>Design Capacity</b> <ul style="list-style-type: none"> <li>• Intake - 14990 CUM/hr</li> <li>• Outfall – 6747 CUM/hr</li> </ul>

## 2.4 Need of the Project

The 2 X 660 MW Ennore SEZ STPP is envisaged to meet the growing power demand of the state which is essential for economic prosperity.

- The Conveyance corridor as per the earlier approved clearance was not feasible due to other developments in the adjacent lands. The route of the conveyance corridor now proposed completely falls within the land ownership of TANGEDCO.
- To meet the growing power demand of the state of Tamil Nadu which is essential for economic prosperity.
- To operationalize this power plant the fuel i.e., coal must be transported from the port to the plant.
- For the operation of the power plant which requires a cooling system for effective functioning, the proposed development activities are necessary.

Taking all the above into consideration the proposed development activity is necessary.

## 2.5 Project Benefits

Due to the rapid infrastructural and industrial developments, the state of Tamil Nadu has been facing a rapidly growing demand for the rising energy needs.

Currently coal power generation installed capacity in Tamil Nadu is 9395 (MW). According to TANGEDCO in Tamil Nadu the installed capacity of Thermal power plants is 4,320.00 MW<sup>1</sup>. According to a study done by WRI<sup>2</sup> on analysis for supply scenarios of power generation, coal supplied power generation ranged from 43% to 65% of the total power supply generated. This evidences the need for the Thermal power plants. The proposed project will help supplying coal to the power plant (fuels) and cooling water system (plant operation) in keeping up with the need for power supply in the next decade.

## 2.6 Physical infrastructure

The coal unloaded in KPL berth 3 will be transported to the crusher house at Ennore SEZ STPP via the coal conveyors. There will be improvement in physical infrastructure within and outside the project area, along with the direct and indirect employment opportunities. Rather than the individual transfer of coal and cooling water system the conveyance corridor will act as a combined structure for transfer of coal and water with minimal area utilization and coverage.

## 2.7 Social infrastructure

Employment opportunities will be generated during the construction and operation stages of the conveyance corridor. The proposed development will be generating temporary employment and permanent employment as given below. As a result the standard of living in the region is expected to improve.

- During the construction phase 300 numbers of temporary employment will be generated.
- During Operation of the Corridor – 100 Nos (80 non-Permanent and 20 Permanent)

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<sup>1</sup><https://www.tangedco.gov.in/linkpdf/installedcapac.pdf>

<sup>2</sup><https://files.wri.org/d8/s3fs-public/2022-05/energy-simulation-tamil-adu.pdf?VersionId=gQNB6RWIpqHGj6I4P6WSBQfIU77oeOmZ>

The proposed project has allocated certain amount for development of physical infrastructure of nearby villages, especially villages in study area under corporate social responsibility which is part of the main plant development.

Some of development activities proposed are as follows, which will be executed in discussion with local authorities depending upon their requirement.

- Development and strengthening of the nearby village/ rural roads for connectivity
- Improvement of drinking water systems and facilities
- Improvement of storm water drainage systems and facilities
- Improvement of sewerage system present in the villages

Issues raised during public hearing of the main plant will also be addressed through CSR initiatives in the study area which will implement community specific development projects.

## 2.8 Environmental benefits

The Conveyor system: Pipe conveyor system and closed belt conveyor system that are used to transport coal from berth of Ennore port to the stack yard inside the Ennore SEZ supercritical power plant will significantly reduce dust otherwise incurred due to the use of open conveyors or via truck transport. This reduces dust pollution from all the vehicle movement and effective utilization of natural resource. Comparatively lesser vehicular emissions due to deployment of conveyor systems is envisaged acting as environmental benefit. The greenbelt development as part of the main Ennore SEZ STPP plant will further enhance the vegetation cover in the area. The installation of pipelines for transfer the cooling water from and to the plants will not only aid in the plant operation but also reduce the stress the natural resource i.e the use of inland fresh water for cooling purposes

## 3 Summary, Conclusion and prayers

In order to meet out the ever growing power demand of Tamil Nadu, TANGEDCO has proposed to set up a coal based 2 x 660MW Ennore SEZ STPP Project at Voyalur Village, Ponneri Taluk, Tiruvallur District, Tamil Nadu.

Report on Route Alignment of Conveyance corridor of the 2 x 660 MW Supercritical Thermal power plant at Voyalur village, Tiruvallur District, TAMILNADU

This proposal is to inform the MoEF&CC to kindly take note that TANGEDCO is now proposing to execute the Pipe conveyor and CW system in the already approved alignment in CRZ area and with the minor change in the alignment of conveyance corridor in Non CRZ area from the previously approved alignment as the previously approved alignment is NOT found technically feasible and the same is intimated in accordance with provision under para 7(ii) of EIA notification 2006.

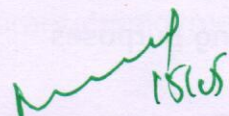
The conveyance corridor will act as a supporting facility to the Ennore SEZ STPP for transfer of coal and cooling water. The proposed development is designed for the 2 X 660MW Ennore SEZ STPP, and it consists of the following components as part of conveyance corridor,

- A conveyor system to transport coal from Coal berth 3 of KPL to Ennore SEZ STPP.
- Cooling water pipeline system(Intake and Outfall pipelines)

In addition, an Environmental Management Plan had already been developed and being implemented considering all project activities during construction & operation phases. An existing Environmental monitoring plan is active to assess any changes in the quality of baseline environmental conditions due to the proposed project and also to assess the efficiency of the Environmental Management Plan (EMP).

MoEF&CC is requested to acknowledge the above proposal of TANGEDCO as per stipulation under para 7(ii) of EIA notification 2006 and intimate the same at the earliest so as to enable us to approach the Hon'ble NGT (SZ) for compliance of its directions.



  
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**Sent:** Thursday, 8 August, 2024 17:47:10

**Subject:** RE: Change of Configuration - Reg

**Dear Sir,**

With reference to our discussion, we wish to inform you that there is no provision in the Parivesh Portal for uploading the detailed report under clause 7 (ii) c of the EIA Notification. Therefore, please proceed with the submission of the detailed report through offline mode to obtain the necessary acknowledgement.

Thanks & Regards,  
Sathya.S